

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

Excise Appeal No.E/2771/2006-EX [DB]

[Arising out of Order-in-Appeal No.148 (MPM)CE/JPR-I/2006 dated 28.04.2006 passed by Commissioner (Appeals-I), Central Excise, Jaipur].

Commissioner of Central Excise, Jaipur-I ...Appellant

Vs.

M/s.Aaram Plastics Pvt. Ltd. ... Respondent

Present for the Appellant : Mr. M.R. Sharma, D.R.

Present for the Respondent: Ms. Neha Meena, Advocate

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: 15.01.2016

FINAL ORDER NO. 56514/2016

PER: S.K. MOHANTY

Revenue is in appeal against the order dated 28.04.2006 of Commissioner (Appeals-I), Jaipur.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Pronounced in the open court]

(B.RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita